

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Appeal No. 802/252/ND/2018

Under Section: 252

In the matter of:

Income Tax Officer Ward

....Appellant

Vs.

ROC In the matter of:

(M/s GRS Printers Pvt. Ltd.)

....Respondent

Order delivered on 15.11.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Appellant : Mr. Zoheb Hossain, St. Counsel
Mr. Piyush Goyal, Adv.

For the ROC : Ms. Kusum Yadav,
Company Prosecutor

For the Respondent : Mr. Arun, CA

ORDER

Learned Chartered Accountant appearing for the Ex-Directors states that the registry is not accepting the special power of attorney for recording their appearance stating that Vakalatnama is required. Registry is directed to accept the document of appearance as required to be filed by the Chartered

Accountant. The learned Chartered Accountant further undertakes to file affidavit on behalf of the Ex-Directors by tomorrow with the in advance to the Income Tax Department by tomorrow. For further consideration on 06.12.2018.

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Goldy Sehgal

